GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4889 TO BE ANSWERED ON 1st April, 2022

SEX DETERMINATION TESTS

4889 SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the cases of carrying out foetal sex determination tests have come to light in various parts of the country;
- (b) if so, whether the Government proposes to take any concrete and effective steps to curb it; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

- (a) to (c) Government of India, besides enactment of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 has adopted following multi-pronged strategy entailing schemes and programmes for awareness generation and advocacy measures to build a positive environment for the girl child through gender sensitive policies, provisions and legislation:
 - ➤ Monitoring of diagnostic Centres/Clinics/ Labs, through visits / Inspection by Monitoring Committees.
 - Review of implementation of the law at the National/State /District level.
 - Example Capacity building of implementing officers and sensitisation of public prosecutors,
 - ➤ Creating awareness through advocacy measures and Information Education and Communication (IEC) campaigns towards building a positive environment for the Girl Child,
 - ➤ Mechanisms are formulated at the National / State level to monitor illegal e-advertisement for sex –selection on internet,
 - > Rendering financial support to the States/UTs for strengthening implementation of the Act; and
 - Efforts are taken to enhance convergence with the Scheme Beti Bachao Beti Padhao (BBBP).
